

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

**Petition No. 142/TT/2020**

Date:20.3.2020

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India  
Limited, Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject:- Approval for Revision of transmission tariff for 2001-04, 2004-09, 2009-14 periods, truing up transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 in respect of Combined Assets consisting of (a) Combined elements of Talcher and Kolar (HVDC portion) (Notional COD: 01.03.2003) (**Asset-I**) and b) Combined elements of Talcher and Kolar (AC Portion) (Notional COD: 01.06.02003) (**Asset-II**) under Transmission System associated with Talcher II project inin Southern Region (**Asset 1**:Talcher-Kolar HVDC line (Pole-I), including the bipole line, HVDC terminal station (Pole-I) at Talcher and Kolar and the Earth electrode lines, **Asset 2**:LILO of 400 kV S/C Cuddapah-Bangalore line at Kolar, including associated bays and common facilities at Kolar and 400 kV S/C Kolar- Madras line, with associated bays **Asset 3**:400 kV S/C Hossur-Salem line, 315 MVA 400/220 kV Auto-transformer-I at Hossur, associated bays, and 220 kV switchyard at Hossur**Asset 4**:315 MVA 400/220 Auto-transformer-2 at Hossur, with associated bays **Asset 5**:500 MVA 400/220 kV Auto-transformer (comprising of 4x167 MVA single phase units) associated bays and 220 kV switchyard at Kolar, and 400 kV D/C Kolar-Hoody line along with associated bays**Asset 6**:HVDC terminal station at Talcher and kolar with Pole II**Asset 7**:400 KV D/C Kolar-Hosur line along with associated bays at Kolar and Hosur**Asset 8**:400 KV S/C Salem-Udumalpet line along with associated bay extensions at Salem and Udumalpet)

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.4.2020:-

**2001-04 and 2004-09 Period**

- a) Proposed Methodology for Computation of Interest on Loan and Maintenance

Spares for 2001-04 and 2004-09 period in tabulations.

- b) Soft copy (linked Excel workbook with formulas) for the revised computation of Interest on Loan, Depreciation
- c) Soft copy (linked Excel workbook with formulas) for the computation of maintenance spares
- d) Soft copy (linked Excel workbook with formulas) for the computation of revised AFC

**2009-14 Period**

- e) Soft copy (linked Excel workbook with formulas) for the computation of revised AFC

**2014-19 Period**

- f) Undertaking on affidavit giving details of actual equity infused for the additional capitalisation during 2014-19 for the given transmission asset(s).

**2019-24 Period**

- g) Confirmation, if there is any further Additional Capitalisation expected on account of undischarged liability/balance retention payment for the assets covered in the instant petition.

2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.

3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

Annexure - I (B)

Liability Flow Statement

Name of Petitioner

Project Name

Asset No.	Headwise /Partywise	Particulars #	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge						Reversal						Additional Liability Recognized^						Outstanding Liability as on 31.3.2019	
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)		
Asset - 1	Party - A									-						-							-	-
Asset - 1	Party - B									-						-							-	-

# TL/SS/Communication Systems etc.

^Works deferred for execution, contract amendment - please specify

\*Whichever is later

This table is for computation that should match with Add Cap as per Petition for each Asset